

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JABALPUR BENCH,**  
**JABALPUR**

**O.A. No. 94 of 2006**

Jabalpur, this the 21<sup>st</sup> day of February, 2006

Hon'ble Shri Justice G. Sivarajan, Vice Chairman

1. Kanchhedi Lal Brahamwanshi,  
Age 52 years, son of the late  
R. Brahamwanshi, working on the post  
of Senior Assistant, Security Paper Mill,  
Hoshangabad (MP).
  2. Subhash Chandra Lalwani,  
Senior Assistant, Security Paper Mill,  
Hoshangabad (MP).
  3. Laxman Das Lalwani,  
Senior Assistant, Security Paper Mill,  
Hoshangabad (MP).
  4. Laxmi Narayan Gour,  
Senior Assistant, Security Paper Mill,  
Hoshangabad (MP).
  5. Yogendra Kumar Yadav,  
Senior Assistant, Security Paper Mill,  
Hoshangabad (MP).
  6. Prakash Gopalrao Hame,  
Senior Assistant, Security Paper Mill,  
Hoshangabad (MP). .....
- Applicants

(By Advocate – Shri B.L. Nag)

**VERSUS**

1. Union of India, through the Secretary,  
Government of India, Ministry of  
Finance, Department of Economic Affairs,  
New Delhi.
2. The General Manager, Government of  
India, Ministry of Finance, Department  
Of Economic Affairs, Security Paper Mill,  
Hoshangabad (MP).
3. The General Manager,  
Government of India,

Bank Note Press,  
Dewas (MP).

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4. The General Manager  
Government of India,  
India Government Mint,  
Hyderabad (AP).

..... Respondents

**ORDER (Oral)**

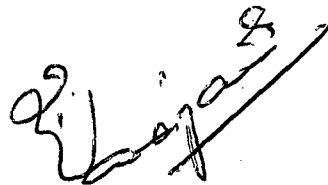
Applicants six in number have filed this OA seeking for direction to second respondent to implement its own order No. 161/Linck/10467, dated 31.1.2002 (Annexure A-1) and also for direction to the second respondent to make payment of arrears of pay and allowance consequent upon revision of pay scale from Rs. 4,500-125-7,000/- to the pay scale of Rs. 5,000-150-8,000/- with effect from 1<sup>st</sup> January, 1996 vide Annexure A-1 and for other consequential reliefs such as payment of interest etc.

2. Having heard Mr. B.L. Nag, learned counsel for the applicants, I am of the view that this OA can be disposed of at the admission stage itself.

3. The applicants are Senior Assistants in the Security Paper Mill at Hoshangabad. Their grievance is that though the second respondent had issued an order dated 31.1.2002 (Annexure A-1) directing revision of scales from Rs. 4,500-7,000/- to Rs. 5,000-8,000/- with effect from 1.1.1996 based on the Vth Pay Commission report accepted by the Government, the second respondent has not so far implemented the same in the case of the applicants and other similarly situated persons under the second respondent. Mr. Nag, the learned counsel for the applicants submit that the pay revision effected has already been implemented in the case of similarly situated persons under 3<sup>rd</sup> and 4<sup>th</sup> respondent and that inspite of several representations including a lawyer's notice (Annexures A-2 to A-4 respectively), there is no response from the second respondent. The counsel in the above circumstances submits that the second respondent be directed to grant the reliefs sought for in this OA.



4. Having regard to the fact that the applicants' representations including the lawyer's notice (Annexures A-2 to A-4) are still stated to be pending with the second respondent, the said second respondent can be directed to consider those representations at the first instance and to take a decision thereon. In the circumstances there will be a direction to the second respondent to dispose of the aforesaid representations at Annexures A-2 to A-4 filed by the applicants as expeditiously as possible at any rate within a period of two months from the date of receipt of a copy of this order by passing a speaking, detailed and reasoned order. The OA is disposed of as above at the admission stage itself. The applicant will produce a copy of this OA alongwith the copy of the order before the second respondent to comply with the directions made hereinabove. I make it clear that I have not considered the merits of the matter in this OA.

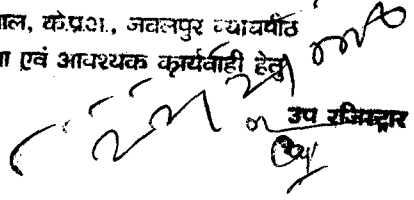


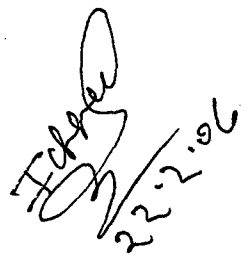
(G. Sivarajan)  
Vice Chairman

"SA"

- पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....
- प तिलिपि अद्यो धितः—
- (1) सचिव, उच्च न्यायालय बार एसोसिएशन, जबलपुर
  - (2) आवेदक श्री/श्रीमती/कु.....के काउंसल
  - (3) प्रत्यक्षी श्री/श्रीमती/कु.....के काउंसल
  - (4) मंड्यपाल, के.प्र.आ., जबलपुर न्यायपीठ सूचना एवं आवश्यक कार्यवाही हेतु

B.L. No. 9, D.A. OBP  
Res No. 2. (W.T.G.C. 010)  
Pah. h. 03

 उप उजिस्ट्रर

  
22.2.06